

birds to be exported are from Captive Bred Stock. Exports, if allowed, are subject to pre-shipment inspection and provisions of the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES).

As per the information available with the Ministry, the details of export of exotic birds during the last three years, and during the current year are as follows:

Sl. No.	Species	Birds exported during the year (Number)			
		2009	2010	2011	2012
1.	Budgerigar	0	18865	124210	39160
2.	Zebra finch	0	3700	4190	4125

No export of exotic birds has been reported during the month of December 2011. License for export of exotic birds has not been issued to any party during last three years since no Jawa sparrow have been exported, and license is not required for export of other species.

Core areas in tiger reserves

2513. DR. CHANDAN MITRA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that core area has not been notified so far in the 10 tiger reserves across the country;
- (b) if so, the reasons for the delay; and
- (c) the steps taken by Government to ban all tourism activities in the core areas of tiger reserves, parks and sanctuaries across the country in order to save tigers from extinction?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) No Sir.

- (b) Question does not arise.

- (c) The Hon'ble Supreme Court, in the Special Leave to Appeal (Civil) No. 21339/2011 -Ajay Dubey versus National Tiger Conservation Authority & Others, *vide* its interim order dated 29th July, 2012, has directed to formulate a comprehensive set of guidelines while inviting inputs from stakeholders and experts.